

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 28 of 2021**

**IN THE MATTER OF:**

**Urvashi Infrastructure Ltd.**

**...Appellant**

**Versus**

**Registrar of Companies Delhi & Haryana**

**...Respondents**

**Present: -**

**For Appellant: Mr. Chandra Shekhar Yadav, Advocate.**

**For Respondent: None**

**O R D E R**  
**(Virtual Mode)**

**01.03.2021** Heard Learned Counsel for the Appellant, he submits that the Company is in operation and the Company has filed Income Tax Returns, however, two Directors have been passed away during this period, therefore, they could not file the Financial Statements before the ROC. Ld. Tribunal has not considered the Income Tax Returns and Financial Statements.

Issue notice to the Respondents by Speed Post. Requisites alongwith process fee, if not filed, be filed within two days. If the Appellant provides the email-Id of the Respondents, let notice be also issued through email.

Let the matter be fixed 'For Admission (After Notice) on **06<sup>th</sup> April, 2021.**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**

SC/Kam.